

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

On dt. 6.7.04

For Admission
and hearing with
O.A. 1089/02 & 1217/02.

l/2BenchOn dt. 15.7.04

For Admission &
hearing with O.A. 1089/02
& 1217/02.

l/2/3BenchOn dt. 27.7.04

For further hearing
with O.A. 1089/02 &
1217/02.

P/Hl/2/3Bench

Copy of Order dt 16.12.04
along with copy of order
dt 16.12.04 passed in O.A. 1089/02
issued to counsel for the
Respondent.

J. J. S.

27.07.04

Held in Reg. "

Copy in O.A. 08.07.

l/b
Vice Chairman 27/7/04
Member S

02/08/04 - CAV of

Order dated 16.12.2004

This matter was heard analogous along with O.A. Nos. 1089 and 1217 of 2002 as common questions came up for adjudication out of similar facts and circumstances. O.A. No. 1089/02 having been answered in the negative, we see no reason to pass separate orders and we direct that the ratio decided in O.A. No. 1089/02 will govern this case. Registry is directed to forward a copy of the order in O.A. No. 1089/02 to the Respondents along with this order. Accordingly, we hold that the applicant herein has not been able to make out a case for any of the reliefs prayed for by him. In the result, the O.A. fails.

No costs.

J. J. S.
MEMBER (JUDICIAL)l/b
16/12/04
VICE-CHAIRMAN